

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 322**

IA-3556/2021, IA-5138/2023,

**In**

**IB-1718(ND)/2019**

**IN THE MATTER OF:**

M/s. M.R. Industries Services	....	Petitioner/Applicant
Vs.		
M/s. HI Rise Infratech Pvt. Ltd.	....	Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhari Advs.  
For the Applicant : Mr. Anuj Kr. Pandey, Mr. Rishi Shinghal Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **08.08.2024**.

**-sd-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik